

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3759/2002

(From the judgement and order dated 11/04/2002 in LPA 6/02
of The HIGH COURT OF M.P AT JABALPUR)

ARVIND YADAV

Petitioner (s)

VERSUS

RAMESH KUMAR & ORS.

(With Appln(s). for stay and exemption from filing O.T.)
(With Office Report)
WithSLP(Crl.)No.4397/2002,SLP(Crl.)No.4544/2002,SLP(Crl.)No.4589/2002,
SLP(Crl.)No.4700/2002,SLP(Crl.)No.4896/2002,SLP(Crl.)No.5049/2002,
SLP(Crl.)No.5200/2002, SLP(Crl.)No.5202/2002,SLP(Crl.)No. 5203/2002
SLP(Crl.)No.5204/2002,SLP(Crl.)No.5206/2002,
(With Appln(s). for stay and exemption from filing O.T. and
exemption from filing c/c of the impugned judgment and office
report)

Date : 14/04/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)

Mr. Uday Umesh Lalit,Adv.

For Respondent (s)

For State of M.P. - Mr. R.P. Gupta, Sr. Adv.
Mr. R.K. Rathore, Adv.
Mr. Sakesh Kumar, Adv.
Mr. Prakash Jha, Adv.
Ms. Kamakshi S. Mehlwal,Adv.Mr. D.B. Vohra, Adv.
Mr.A.P. Mohanty, Adv.
Mr. S.K. Sabharwal, Adv.Mr. B.S. Rajesh Roshan, Adv.
Mr. Y.K. Prasad, Adv.
Mr. Varinder Kumar Sharma, Adv.Mr. D.D. Bhargava, Adv.
Mr. M.P. Singh, Adv.
Mr. Shiv Sagar Tiwari, Adv.

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UPON hearing counsel the Court made the following

O R D E R

L.....I.....T.....T.....T.....T.....T.....T.....T.....J.....T.....T.....T.....
..T.....T.....T.....T.....T.....T.....T.....T.....R.

.SP2

Post all these matters on Thursday i.e. 17.4.2003.

.SP1

Sukhwinder

(V.P. Tyagi)
Court Master